

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 01
(IB)-1272(PB)/2019

IN THE MATTER OF:

Sunil Mishra

..... Petitioners/Applicant

v.

Educomp-Raffles Higher Education Ltd.

..... Respondent

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 28.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Ms. Dhriti Sarin, Adv.

For the Respondent

ORDER

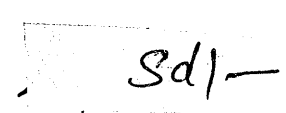
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 10.06.2019.

Ld. Counsel for the petitioner undertakes to file certificate of registration of IRP.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 10.06.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

28.05.2019
Ritu Sharma